

DIVISION BENCH

ITEM NO.170

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.57/2023, CONT. A. 08/2023 & IA NO.10/2024

IN CP No.63/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PIYUSH INFRASTRUCTURE INDIA PVT. LTD. & ANR. V/S SHIVALIK EDUCATIONAL AND PLACEMENT SERVICES PVT.LTD. & ORS.
UNDER SECTION	241/242 & 244 R/W 213 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Shailja Singh, Adv.

: *For the Petitioner*

Sh. Aditya Madaan with Sh. Rahul Kapoor, Adv.

: *For Res. Nos.1 & 2*

ORDER

CONT. A. 08/2023

Ld. Counsels representing the parties are present through VC.

- 1.** In this case, we see that the notice was issued on 16.10.2023, however there is no response/ reply filed by the respondents.
- 2.** Ld. Counsel, Sh. Aditya Madaan representing the respondent nos.1 & 2 in the present contempt application appears and seeks last opportunity to be granted for filing response affidavit.
- 3.** Let the same be filed positively within a period of three weeks by serving an advance copy to the opposite side. It is also made clear that in case if the reply is not filed within the aforesaid stipulated period, the matter would be proceeded without taking any reply on record, and the right to file reply shall be struck off without having to pass any specific order in that context.
- 4.** The matter is adjourned for further hearing on 18th July, 2024 along with other applications.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

16th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*